



ITEM NO.25

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1808/2022

(Arising out of impugned final judgment and order dated 29-10-2021 in CRLA No. 1309/2010 passed by the High Court of Judicature at Allahabad)

RAM KISHOR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28339/2022-EXEMPTION FROM FILING O.T.)

Date : 20-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. amit Anand tiwari, Adv.
Mr. Meenesh Dubey, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.
Mr. S.R. Setia, AOR

For Respondent(s) Mr. Krishnanand Pandeya, AOR
Mr. Amit Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

It appears from the custody certificates issued by the concerned jail authorities that all these petitioners have been in actual custody for over 12 years, exclusive of remission. This is not in dispute.

The hearing of the appeal is likely to take some time.



This Court, therefore, deems it appropriate to direct that the petitioners be released on bail on such terms and conditions as may be imposed by the Trial Court.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)